

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1159/99

Dt.of Decision : 10-08-99.

K.Radha Krishna Murthy

.. Applicant.

Vs

1. The Member (Development)
Postal Services Board,
Dak Bhavan, New Delhi-110 001.
2. The Chief Engineer,
Headquarters, Department of Posts,
Min. of Communications, Dak Bhavan,
New Delhi - 110 001.
3. The Chief Postmaster General,
AP Circle, Hyderabad-1.
4. The Chief Engineer,
Telecom Civil Wing, AP Zone,
Koti, Hyderabad - 500 095.

5. K.A.S.Pillai

.. Respondents.

Counsel for the applicant : Mr.V.Venkateswara Rao

Counsel for the respondents : Mr.B.N.Sharma, Sr.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.V.Venkateswara Rao, learned counsel for the applicant and
Mr.B.N.Sharma, learned counsel for the respondents.

2. This OA is filed praying for a direction to the Respondent No.4 to consider and pass ^{the} any orders of repatriation of the applicant herein to his parent department of

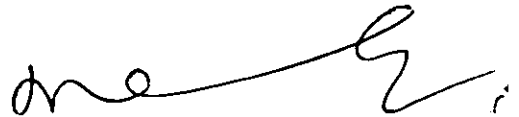



Telecom Civil Wing on the representation submitted by him on 23-07-99 with all consequential benefits such as seniority, promotion etc.

3. The representation has been filed only on 23-07-99. He has approached this Tribunal within a month. Though the applicant submits that he has submitted similar representations earlier, the request prayed for in this OA is to dispose of the representation dated 23-07-99. Hence it has to be held that any order to be passed is premature. However as the applicant submits that he has already submitted a representation earlier we direct the R-4 or any other competent authority to dispose of his representation dated 23-07-99 (Annexure-IV) in accordance with law expeditiously.

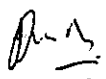
4. The OA is disposed of at the admission stage itself. No costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)
18.8.99


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 10th August, 1999.
(Dictated in the Open Court)

SPR


12821

COPY TO:-

1. HDHND
2. HRRM M (A)
3. HBSJP M (J)
4. D.R. (A)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

1st AND II nd COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN:
MEMBER (ADMN)

THE HON'BLE MR. B.S. JAI PARAMESHWAR
MEMBER (JUDL)

**** -

ORDER DATE: 10/8/99

MA/RA/CP.NO
IN

DA.NO. 1159/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

(8 copies)

A/w/o Achy
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